

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

IA No. 496/2022

In

CP (IB) No. 99/Chd/Hry/2020
(Admitted)

IN THE MATTER OF:

Rajnikant Nanubhai Kapadi, Prop
Sri Balaji Enterprises

...Petitioner/ Operational Creditor

Vs.

RBT Private Limited

...Respondent/ Corporate Debtor

Under Section: 9, 60(5) IBC 2016

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T)
on the medical grounds, the present matter is renotified to 08.08.2024.

-sd-
Court Officer

July 18, 2024
SM